

of tennis balls is not known, as this item is not specifically recorded in the Import Trade Statistics of the Country. The value of the import licences granted was as follows:—

1950, Rs. 11,04,820.

1951, Rs. 13,80,478.

1952, Rs. 7,12,372.

1953 (Jan.-June), Rs. 3,16,490.

(b) Precise information is not available.

(c) No, Sir.

(d) No special efforts have been made by the Government. Two schemes submitted by private parties for the manufacture of tennis balls, with a total capacity of 1,600 gross balls per annum, have been granted licences under the Industries (Development and Regulation) Act. Two more schemes for the grant of licences for the production of 6,680 gross balls per annum are now under consideration.

CAMPS FOR UNATTACHED WOMEN

613. **Shri D. C. Sharma:** (a) Will the Minister of **Rehabilitation** be pleased to state the number of camps for unattached women in the country at present?

(b) How does the number compare with what it was in 1949, 1950, 1951 and 1952?

(c) How many of these camps have been closed so far?

(d) What were the reasons for the closing of these camps?

(e) What is the total number of inmates in the camps at present?

(f) How does it compare with what it was in 1949, 1950, 1951 and 1952?

(g) What are the reasons for the increase or the fall in numbers?

The Minister of Rehabilitation
(**Shri A. P. Jain:**)

	West Pakistan	East Pakistan
(a)	28	25
(b)	1949 22	2
	1950 26	15
	1951 26	22
	1952 27	23
(c)	11	8

(d) (i) Transfer of the inmates to other camps.

(ii) Rehabilitation of inmates.

	West Pakistan	East Pakistan
(e)	19,194	12,692
(f)	1949 11,365	1,068
	1950 20,025	10,741
	1951 14,887	1,0485
	1952 18,975	11,923

(g) The increase or the decrease has been due to:

(i) Direct admission of deserving cases.

(ii) Rehabilitation.

(iii) Death, desertions and discharges.

EVACUEE PROPERTY RENT

614. **Sardar Hukam Singh:** (a) Will the Minister of **Rehabilitation** be pleased to state what is the annual amount of rent (i) recoverable from displaced persons; and (ii) actually recovered each year?

(b) Are there any evacuee properties let out to those other than displaced persons as well?

The Minister of Rehabilitation
(**Shri A. P. Jain:**) (a) Separate accounts showing rent recoverable and actually recovered from displaced persons in occupation of evacuee property are not kept. The labour and time involved in the collection of information for displaced persons only would not be commensurate with the results achieved.

(b) Old tenants of the evacuee properties are allowed to remain in occupation and evacuee properties are let out to non-displaced persons only when no displaced person comes forward or under exceptional circumstances.